

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 98/GT/2020

Subject: Petition for truing up of annual fixed charges for 2014-19 tariff period in respect of Tehri Hydroelectric Power Project, Stage-I (1000 MW)

Petition No. 97/GT/2020

Subject: Petition for determination of tariff for 2019- 24 tariff period in respect of Tehri Hydroelectric Power Project, Stage-I (1000 MW)

Petitioner: THDCIL

Respondents: PSPCL and 15 others

Date of Hearing: **29.6.2021**

Coram: Shri P. K Pujari, Chairperson
Shri I.S Jha, Member
Shri Pravas Kumar Singh, Member

Parties present: Ms. Anushree Bardhan, Advocate, THDCIL
Ms. Srishti Khindaria, Advocate, THDCIL
Shri Ravi Nair, Advocate, THDCIL
Shri Rajesh Sharma, THDCIL
Shri Mukesh Kumar Verma, THDCIL
Shri Ajay Vaish, THDCIL
Shri Rakesh Singh, BRPL
Shri Brijesh Kumar Saxena, UPPCL
Shri Raunak Jain, Advocate, TPDDL
Shri Ravindra Khare, MPPMCL
Ms. Megha Bajpeyi, BRPL
Shri R.B. Sharma, Advocate, BRPL
Shri Mohit Moudgal, Advocate, BYPL

Record of Proceedings

These Petitions were called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner circulated note of arguments and made detailed oral submissions in these petitions. She, however, submitted that the Petitioner may be granted time to file its rejoinder to the reply filed by the Respondent BRPL.

3. The representative of the Respondent, UPPCL and the learned counsel for the Respondent, BRPL referred to their replies and made elaborate submissions in these matters.



4. The learned counsel for the Respondent BYPL adopted the submissions made by the Respondent BRPL. He, however, pointed out that the annexures to the additional information furnished by the Petitioner vide affidavit dated 27.8.2020 have not been certified by Auditors.
5. The representative of the Respondent, MPPMCL submitted that the reply filed by the respondent may be considered while disposing of these petitions.
6. The learned counsel for Respondent, TPDDL requested for grant of time to file its reply in Petition No.97/GT/2020. The learned counsel for the Petitioner prayed for grant of time to file its rejoinder to the said reply of the respondent.
7. The Commission after hearing the parties directed the Respondent TPDDL to file its reply on or before 23.7.2021, with advance copy to the Petitioner. The Petitioner is permitted to file its rejoinder, if any, to the reply filed by the Respondents TPDDL and BRPL, on or before 2.8.2021. The parties shall ensure the completion of pleadings within the due dates mentioned and no extension of time shall be granted for any reason.
8. Subject to the above, order in these Petitions was reserved.

By order of the Commission

Sd/-
B. Sreekumar
Joint Chief (Law)

